

**NATIONAL COMPANY LAW TRIBUNAL**  
**NEW DELHI BENCH**

CP No. 45(ND)/2015

**CORAM:**

**PRESENT: SH. S. K. MOHAPATRA**  
**HON'BLE MEMBER(T)**

**SMT. INA MALHOTRA**  
**HON'BLE MEMBER (J)**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING BEFORE NEW DELHI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 26.10.2017**

**NAME OF THE COMPANY: Sh. Dinesh Kumar Gupta Vs. M/s. Shri S. S. Shyam Steel Pvt. Ltd. & Ors.**

**SECTION OF THE COMPANIES ACT: 397/398**

<b>S.NO.</b>	<b>NAME</b>	<b>DESIGNATION</b>	<b>REPRESENTATION</b>	<b>SIGNATURE</b>
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For the Petitioner (s): Mr. Karthik K. R., Advocate

For the Respondent (s): None

**ORDER**

An affidavit has been filed by the Respondent and stating that they are unable to produce the required Minutes of the Board Resolution as the documents are in possession of the Petitioner, the Registered office of the Respondent No.1 being the residence of the Petitioner.

The Petitioner has only impugned a Resolution vide which a suit has been filed at District Court, Hodal seeking stay of the land belonging to the Respondent Company. The said resolution, ~~which~~ is alleged to have been passed by two Directors of the Respondents group without due notice to the Petitioner. Should the resolution appear tainted with the illegality, the same the consequences would be considered accordingly.

To come up for further consideration on 15<sup>th</sup> November, 2017 for final disposal.

  
**(S. K. Mohapatra)**  
**Member (T)**

  
**(Ina Malhotra)**  
**Member (J)**